

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 27.01.2011

Meeting No. 38/AM11 for the licensing year 2010-11 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 27.01.2011 under the Chairmanship of Ms. Vibha Bhalla, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1	Sh. Shaish Kumar	IA	DIPP
2	Sh. C. Gangadharan	Dy. DG	DGFT
3	Sh. A.K. Ojha	AD	MSME
4	Sh. Raghu Nath	FTDO	DGFT

Committee ratified the minutes of meeting No. 33 held on 23.12.2010 & M.No. 34, 35 & 36/AM11 held on 13.01.2011. Thereafter, agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	696	Party Name: CRI LTD., KOLKATA	Meet No/Date:38/85-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/85/162/242/AM11	Fixation of SION for the export product 'Ballpen Tips made of Nickel Silver Wire 1.60MM Dia & T. C. Ball of various Dia'.		
	The case was considered by the committee as per agenda. TA, DIPP, who was present sought time to furnish comments. The case is therefore deferred. To be re-listed on 24.02.2011.			

2	697	Party Name: CHOICE TRADING CORPN LTD PVT. LTD	Meet No/Date:38/85-ALC3/2010 27.01.2011	Status: Transferred to PC-4
	HQ File :01/85/050/0089/AM11/	RLA File :10/24/040/0056/AM11/	Lic.No/Date:1010040368 30.09.2010	
	The case was considered by the committee as per agenda. NC feels that it is a case of unauthorized import . The Committee decided that PC-IV			

	Divn. may take decision in the matter. Exporter also to be informed to follow up with PC-IV division.			
3	698	Party Name:ALKALOIDS CORPN, KOLKATA	Meet No/Date:38/85-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/85/050/0018/AM11/	RLA File :02/24/040/0017/AM10/	Lic.No/Date:0210126025 30.04.2009	
	The case considered by the committee as per agenda. It was noted that the comments are awaited from AYUSH . The Committee decided to send DO letter from DG to Secretary AYUSH to expedite the comments To be re-listed on 24.02.2011.			

4	699	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:38/85-ALC3/2010 27.01.2011	Status: Transferred to DES-IV
	Case No.:1/38/85-ALC3/2010			
	HQ File :01/85/050/00173/AM11/	RLA File :10/24/040/00101/AM11/	Lic.No/Date:1010041539 19.01.2011	
The case was considered by the committee as per agenda. The Committee decided to transfer the case to DES-IV, as the subject matter pertains to DES.IV				

5	700	Party Name:JEWEL CONSUMER CARE PLTD	Meet No/Date:38/85-ALC3/2010 27.01.2011	Status: Deferred
	Case No.:11/28/85-ALC3/2010			
	HQ File :01/85/050/00112/AM11/	RLA File :34/24/040/00083/AM11/	Lic.No/Date:3410027513 14.07.2010	
The case was considered by the committee as per agenda. It was noted that comments received from Department of C & PC vide letter 46011/68/2009-PC-II 24.12.2010 were not in order. The Committee observed that requirement of inputs at Sl No 4 (Relevant Polymer- Co Polypropylene Granules) for manufacturing the export product has not been quantified . Department of C & PC may be requested to clarify at the earliest whether input at S. No. 4 (Relevant Polymer- Co Polypropylene Granules) is required for the exort product and if yes, then quantity of the same may be quantified . To be re-listed on 24.02.2011.				

6	701	Party Name:SYMEGA SAVOURY TECHNOLOGY LIMITED	Meet No/Date:38/85-ALC3/2010 27.01.2011	Status: Deferred
	Case No.:2/38/85-ALC3/2010			
	HQ File :01/85/050/00174/AM11/	RLA File :10/24/040/00105/AM11/	Lic.No/Date:1010041564 21.01.2011	
The case was considered by the committee as per agenda. It was noted that hard copy of the application is not received. RA may be asked to forward the hard copy of the application. When received the case may be forwarded to AYUSH to for comments. To be re-listed on 24.02.2011.				

7	702 Case No.:22/28/85-ALC3/2010	Party Name:A.V.THOMAS & CO. LTD	Meet No/Date:38/85-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/85/050/00123/AM11/	RLA File :10/24/040/00067/AM11/	Lic.No/Date:1010040860 12.11.2010	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from Tea Board. The Committee decided that Tea Board may be reminded to expedite the comments. To be re-listed on 24.02.2011.			

8	703 Case No.:21/36/85-ALC3/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/85-ALC3/2010 27.01.2011	Status: Deferred
	HQ File :01/85/050/00166/AM11/	RLA File :10/24/040/00090/AM11/	Lic.No/Date:1010041340 05.01.2011	
	The case was considered by the committee as per agenda. It was noted that the comments are awaited from MSME/MFPI. The Committee decided that MSME/MFPI. may be reminded to expedite the comments. To be re-listed on 24.02.2011.			

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